

Clarion India

Kadamtala Muslims Live in 'Fear': Rights Activists

<https://clarionindia.net/kadamtala-muslims-live-in-fear-rights-activists-seek-tripura-cms-urgent-action/>

Seek Tripura CM's

October 12, 2024

APCR highlights the failure of the authorities to prevent the violence despite the presence of police and the imposition of curfews and internet shutdowns

Team Clarion

NEW DELHI – Over 70 prominent civil society members including civil rights activists, academicians and administrators have written an open letter to Tripura Chief Minister Manik Saha demanding action against targeted violence in Kadamtala in the north of the state where the mobs have been threatening Muslim residents and local businessmen through constant targeted communal attacks.

The letter sent on Saturday, under the aegis of the Association for Protection of Civil Rights (APCR), sought the chief minister's urgent intervention "to ensure the safety and security of all residents and to restore peace in the region".

Addressing the chief minister on behalf of "all the concerned Indian citizens", the activists said that the communal violence has left the Muslim community in "fear" and their work, life and institutions are at risk.

"We urge your immediate and decisive intervention to ensure the safety and security of all residents and to restore peace in the region. We demand that the state government take urgent actions for ending this targeted violence, ensuring rehabilitation and compensation for the survivors and restoring the internet in the affected areas," the letter said.

Simultaneously, APCR has taken the matter to the National Human Rights Commission (NHRC), urging accountability and action against the perpetrators of the mob violence that began on 6 October.

On Thursday, the APCR team held a meeting with the Registrar (Law) of the NHRC to raise concerns regarding the mob violence, arson, looting, and killing of a Muslim man, Alfesani. Citing case number 35/23/2/2024, APCR expressed concerns over the inadequacy of the investigation conducted so far and the continued threat to the Muslim community in Kadamtala.

Alfesani was shot and killed during these clashes, although it remains unclear whether police or other forces were responsible for his death, the presser from APCR stated.

APCR highlighted the failure of the authorities to prevent the violence despite the presence of police and the imposition of curfews and internet shutdowns. The demands presented to the NHRC include a spot inquiry by the commission to investigate the incidents, an immediate notice to the Superintendent of Police (SP) and District Magistrate (DM) of Tripura, demanding an explanation for the violence despite police presence and prohibitory orders and compensation for victims.

The violence, which targeted Muslim residents, saw homes, businesses, and religious institutions attacked, leaving the community in a state of fear and distress. According to reports, the violence escalated following a confrontation over a Durga Puja donation, triggering widespread unrest in Kadamtala.

Despite the imposition of prohibitory orders under Section 163 of the Bharatiya Nagarik Suraksha Sanhita (BNSS) and the presence of police forces, the legal aid group claims that the violence continued, with mobs looting, burning mosques, and vandalising properties, particularly targeting the Kadamtala Bazaar Masjid. Muslim residents allege that some of the attackers were brought in from outside the area.

The letter called for immediate steps to ensure the safety of the affected communities, compensation for victims, and the rebuilding of vandalised properties, including mosques. It urged the chief minister to launch an investigation into the negligence or complicity of local police in allowing the violence to continue despite curfews and prohibitory orders.

The Hindu

NHRC issues notice to Delhi Government over rising drowning deaths

<https://www.thehindu.com/news/cities/Delhi/nhrc-issues-notice-to-delhi-government-over-rising-drowning-deaths/article68742453.ece>

Updated - October 12, 2024 10:51 am IST - New Delhi

The commission has sought a detailed report on the matter within four weeks. File

The National Human Rights Commission (NHRC) on Thursday (October 10, 2024) took suo motu cognizance of the death of a five-year-old boy who drowned after falling in an open drain in north-west Delhi's Alipur on October 7, 2024.

The commission observed that similar cases have occurred in Delhi in the past and that human rights are being violated due to the apparent apathy of civic authorities.

“It is indeed very concerning that such incidents, indicating negligence by the public authorities, continue to happen in the national capital. Many human lives were reported lost due to drowning and electrocution in Delhi, of which it [the commission] had taken suo motu cognizance and asked the authorities to be vigilant,” stated a communique from the NHRC to various officials, including the Delhi Chief Secretary and the Police Commissioner.

The commission has sought a detailed report on the matter within four weeks.

Earlier this month, a two-and-a-half-year-old girl lost her life after falling into an open drain in northeast Delhi's Khajuri Khas. Last month, a 32-year-old man died after falling into an open drain in northeast Delhi's Bhajanpura. In August 2024, the body of a seven-year-old boy was found in an open drain in northwest Delhi's Ashok Vihar.

National Herald

Police encounters as (unstated) state policy

Police in UP, as in other states, have embraced encounters as a legitimate instrument to show results

Sharpshooter Aneet Bhati injured in a police encounter in Greater Noida, 2017

<https://www.nationalheraldindia.com/opinion/police-encounters-as-unstated-state-policy>

Published: 12 Oct 2024, 2:36 PM

The surge of police encounters in Uttar Pradesh is borne out by a report in the Times of India (3 October 2024), which claimed that Gautam Buddha Nagar in Noida alone had witnessed one encounter every three days over the past two years. In Noida and Greater Noida, 49 alleged criminals were killed and 416 injured in 327 encounters, 938 were held, and 400 firearms and 24 knives recovered.

Members of the 'thak-thak gang' (who allegedly specialise in breaking into parked vehicles and stealing stereos, radios and car accessories) figured on the list along with chain-snatchers, burglars and members of other more notorious gangs. Police commissioner Laxmi Singh said the crackdowns increased after Yogi Adityanath took over as chief minister for the second term in 2022.

While the claim of an 'apradh mukt (crime-free) Noida' is contentious and death for petty thieves questionable, the fact is that police in UP, as in other states, have embraced encounters as a legitimate instrument to show results. In a Facebook post at the end of September, Sulkhan Singh, a former director-general of police (DGP), UP, warned policemen who were staging fake encounters in the hope of receiving rewards and promotions that their 'crimes' could eventually catch up with them.

Singh recalled that criminal prosecution against policemen in Ghazipur and Sitapur districts was launched as many as 22 and 25 years respectively after the encounter killings they had staged. The former DGP claimed that at least 250 policemen, most nearing retirement, were languishing in various prisons. Their pleas for bail were not entertained by even the high court.

Among them, he pointed out, are the 45 policemen held guilty of a massacre in Pilibhit. There was a BJP government in the state then, and there is a BJP government in the state now. Senior officers who are pressurising subordinates to stage fake encounters would be long gone and they would have to face the music, Singh cautioned.

Even the infamous Brijbhushan Sharan Singh, former BJP MP and reviled former president of the Wrestling Federation of India, had alleged in September that select 'encounter specialists' were busy killing relatively insignificant criminals in order to claim out-of-turn promotion.

Amitabh Thakur, an IPS officer who took voluntary retirement, provided a different perspective. He said police superintendents are routinely asked during review meetings how many encounters have been staged in their district and how many criminals killed.

If any SP reported a singular lack of killings, the next question would be: what was wrong with him? Most SPs would therefore go back and order their subordinates to stage some encounters before the next review meeting, Thakur confessed candidly, adding that the malady is an old one in the state.

Other IPS officers in UP have been equally vocal. Retired IPS officer S.R. Darapuri claims police encounters were rare when he was in service. Now, he says, “extrajudicial killings have become part of the state’s unstated policy”. He holds that a government resorts to encounter killings only when it fails to ensure law and order by legitimate means. UP minister Om Prakash Rajbhar defended these ‘incidents’, saying the police could surely not be expected to greet criminals with flowers.

The National Crime Records Bureau ‘Crime in India’ report for the year 2022 released in December 2023 recorded a staggering 65,743 cases of crimes against women (rape, murder, kidnapping, murder after rape and gang rape) in just one year in UP.

The same year, the state reported 3,491 murders and 15,368 cases of atrocities against SCs and STs registered with the police. Significantly, the numbers are much higher than they were in 2017 when Yogi Adityanath took over as chief minister. As dramatic footage of crimes recorded on CCTV cameras goes viral on social media, daylight robbery, chain-snatching, bike-thefts and even abductions continue unabated.

It is difficult to say if it’s a case of life imitating art or vice versa. Mainstream films have glorified extra-judicial killings and lionised encounter specialists. The public tends to see ‘instant justice’ as satisfactory proof of tough governance. Hindi films like *Ab Tak Chhappan*, *Company*, *Aan*, *Shootout at Lokhandwala*, *Shootout at Wadala* and *Garv* featured ‘encounter specialists’ as lead characters, even heroes. Regional films have not been lagged behind either, and such policemen are often regarded as celebrities.

Sachin Waze, a former ‘encounter specialist’ with Mumbai Police, echoed other officers who asserted that their targets were all ‘guilty criminals’. “I didn’t do it for money. It was for fame, recognition and to serve the public. Every one of them deserved to go and they went,” said Waze in an interview to the *Guardian* in 2011.

Tough-talking filmi dialogue has been picked up by politicians. While UP chief minister Yogi Adityanath promised he’d help criminals meet Yamraj, Assam chief minister Himanta Biswa Sarma encouraged police to shoot criminals in the leg, which, he underscored, was allowed by the law. Too bad if some such bullets went astray and took the lives of the escapee.

In 2023, Guwahati High Court was informed that 161 incidents of ‘police action’ had taken place across Assam in the previous 13 months, which left 51 dead and 139 injured.

According to the Union home ministry, Assam recorded the third highest number of police encounter deaths in 2021–22.

On 23 September, Akshay Shinde, accused of sexually abusing two kindergartners in a Mumbai school, was killed while being transported in a prison van. Overlooking the police's failure to arrest the two absconding trustees of the school, both chief minister Eknath Shinde and deputy chief minister Devendra Fadnavis tussled over credit for the encounter killing.

Shiv Sena (Shinde) workers distributed sweets and burst crackers in Badlapur, where the school is located, while BJP workers put up posters of Fadnavis brandishing a weapon, along with the slogan 'badla pura' (revenge complete).

The Supreme Court has mandated that every killing by the police be followed by both a departmental and a magisterial inquiry, to be communicated to the National Human Rights Commission (NHRC), the encounter spot and post-mortem be recorded and both videos shared with the NHRC. Post-2014, however, the NHRC has been accepting the police version of encounters and returning video records to the state police, making it impossible for the victims' relatives and human rights activists to access them.

NHRC's credibility has taken a hit with the UN Human Rights Council questioning its track record and refusing to renew accreditation for two successive years. Even as the Government of India denounces the denial as 'unfair', it has made no difference to the composition and functioning of the NHRC, packed as it is with pro-government retired judges and police officers.

The Youth for Human Rights Documentation (YHRD) and 16 other organisations looked at 17 police encounter cases in UP and found that not a single case had been properly investigated.

FIRs of encounter killings are filed by the police themselves, as the family members of the deceased (who are generally poor and from marginalised sections of the community) are way too intimidated to file a counter and challenge the details. Mangla Verma, a young lawyer with YHRD says, "When we examined police records, they were damning. It was quite obvious that the encounters were fake."

Encounter killings, once endemic in Kashmir, Punjab, as well as supposedly anti-Naxalite operations in Andhra Pradesh, Telangana, Maharashtra and West Bengal, have recently spread to Tamil Nadu, Chhattisgarh, Madhya Pradesh and Manipur. Paradoxically, even as encounter killings convey a false sense of safety, the rising crime graph adds to people's sense of insecurity.

Proving the accused guilty in court is increasingly seen as too cumbersome and time-consuming. Dispensing instant justice satisfies the blood-lust of people and helps politicians build a no-nonsense image. Encounter killings successfully distract people into believing that swift elimination of criminals will make them safer. The evidence does not bear this out.

Samajwadi Party chief Akhilesh Yadav appeared to hit the nail on the head when he posted, "Fake encounters turn protectors into predators. The solution is not fake encounters, but upholding the rule of the law. BJP rule is the Amritkaal of criminals..."

Maktoob Media

Rights group urges Tripura CM, NHRC to take action in Kadamtala violence, probe killing of Muslim shopkeeper

<https://maktoobmedia.com/india/north-east-india/rights-group-urges-tripura-cm-nhrc-to-take-action-in-kadamtala-violence-probe-killing-of-muslim-shopkeeper/>

October 12, 2024 | Modified : October 12, 2024

A Muslim was shot and killed during these clashes, although it remains unclear whether police or other forces were responsible for his death. The deceased was identified as Alfesani, a shop owner who is in his thirties.

In the wake of the ongoing tensions in Kadamtala, North Tripura, the Association for Protection of Civil Rights (APCR) wrote an open letter, undersigned by over 70 prominent figures, to Chief Minister Shri Manik Saha for urgent intervention “to ensure the safety and security of all residents and to restore peace in the region”.

Simultaneously, APCR has taken the matter to the National Human Rights Commission (NHRC), urging accountability and action against the perpetrators of the mob violence that began on 6th October 2024.

On Thursday, the APCR team held a meeting with the Registrar (Law) of the NHRC to raise concerns regarding the mob violence, arson, looting, and killing of a Muslim man. Citing case number 35/23/2/2024, APCR expressed concerns about the inadequacy of the investigation conducted so far and the continued threat to the Muslim community in Kadamtala.

Alfesani was shot and killed during these clashes, although it remains unclear whether police or other forces were responsible for his death, the presser from APCR stated.

APCR highlighted the failure of the authorities to prevent the violence despite the presence of police and the imposition of curfews and internet shutdowns. The demands presented to the NHRC include a spot inquiry by the commission to investigate the incidents, An immediate notice to the Superintendent of Police (SP) and District Magistrate (DM) of Tripura, demanding an explanation for the violence despite police presence and prohibitory orders and compensation for victims.

The violence, which targeted Muslim residents, saw homes, businesses, and religious institutions attacked, leaving the community in a state of fear and distress. According to reports, the violence escalated following a confrontation over a Durga Puja donation, triggering widespread unrest in Kadamtala.

Despite the imposition of prohibitory orders under Section 163 of the Bharatiya Nagarik Suraksha Sanhita (BNSS) and the presence of police forces, the legal aid group claims that the violence continued, with mobs looting, burning mosques, and vandalizing

properties, particularly targeting the Kadamtala Bazaar Masjid. Muslim residents allege that some of the attackers were brought in from outside the area.

As of October 08, violence has calmed down, but sporadic incidents of looting persist, leaving the affected community in fear.

The letter called for immediate steps to ensure the safety of the affected communities, compensation for victims, and the rebuilding of vandalized properties, including mosques. It urged the CM to launch an investigation into the negligence or complicity of local police in allowing the violence to continue despite curfews and prohibitory orders.

“We demand an impartial, detailed inquiry into the arson and vandalism of religious properties, including the Kadamtala Bazaar Masjid and the Imam’s house, the desecration of the Muliura Jame Masjid and the nearby burial ground. A comprehensive examination of all incidents of looting, vandalism, and arson in the area should also be conducted, as well as impartial investigation into the death of Mr. Alfesani, a case that must be treated as a death in police action.”

“Inquire into the negligence of the relevant Nodal Officer appointed for prevention of cases of mob violence as per the order of the Hon’ble Supreme Court in the case of Tehseen Poonawala v. Union of India,” the letter added.

Journo Mirror

त्रिपुरा के कदमतला में हुई हिंसा को लेकर NHRC पहुंचा APCR, बोला- मुस्लिम निवासी आतंक में जी रहे हैं

<https://journalmirror.com/apcr-reached-nhrc-regarding-the-violence-in-kadamtala-tripura-said-muslim-residents-are-living-in-terror/>

October 12, 2024

एसोसिएशन फॉर प्रोटेक्शन ऑफ सिविल राइट्स (APCR) ने 10 अक्टूबर 2024 को नेशनल ह्यूमन राइट्स कमीशन (NHRC) के रजिस्ट्रार (कानून) के साथ बैठक की, जिसमें भीड़ द्वारा की गई हिंसा, आगजनी, लूटपाट और एक स्थानीय व्यक्ति श्री अल्फेसानी की हत्या के बारे में चिंता जताई गई।

ये सभी घटनाएं 6 से 9 अक्टूबर के बीच उत्तरी त्रिपुरा के कदमतला में हुई थीं, हालाँकि दुर्गा पूजा और दशहरा के त्यौहार के नज़दीक आते ही स्थिति धीरे-धीरे सामान्य हो रही है, लेकिन मामले में अब तक की गई जाँच अपर्याप्त रही है।

6 अक्टूबर 2024 को शुरू हुई इन लक्षित घटनाओं ने समुदाय को भय और संकट में डाल दिया है, जिसमें लोगों की जान चली गई, व्यवसाय नष्ट हो गए और धार्मिक संस्थानों को अपवित्र किया गया।



ASSOCIATION for PROTECTION of CIVIL RIGHTS

(Registered at Delhi under Societies Act)

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☎ 011-41052797

***APCR Meets with NHRC, Seeks Action and Accountability for
Violence in Kadamtala, Tripura***

[case no. 35/23/2/2024]

New Delhi Oct 11, 2024 | Association for Protection of Civil Rights held a meeting with the Registrar (Law) of the National Human Rights Commission on 10th October 2024 to raise concerns regarding the mob violence, arson, looting, and killing of one local Mr. Alfesani - all of which took place in Kadamtala, North Tripura between 6th - 9th October. Although the situation is slowly returning to normal as the festival of Durga Puja and Dussera draw near, the investigation conducted into the matter so far has been inadequate.

These targeted incidents, which began on 6 October 2024, have left the community in fear and distress, with lives lost, businesses destroyed, and religious institutions desecrated. Despite the imposition of prohibitory orders under Section 163 of the Bharatiya Nagarik Suraksha Sanhita (BNSS) and the presence of police forces, reports of targeted violence, vandalism, and arson continued to surface. The Muslim residents of Kadamtala are living in terror, while mobs—some of whom are alleged to have been brought in from outside the area—have attacked Muslim homes, businesses, mosques, and other properties.

Two members of the APCR National team met with Shri Joginder Singh (Registrar, Law) who assured us that action will be taken at the earliest.

The following points were stressed upon, as our requests for action from NHRC:

- Spot inquiry by NHRC to investigate the incidents
- Immediate notice to SP and DM of Tripura Police to take action against the culprits. Additionally, an explanation was demanded regarding how the violence took place despite supposed police presence, assurance and curfew & prohibitory orders, internet shutdown being in place.
- Compensation for victims of the violence

The struggle for justice and accountability and ensuring the right to adequate compensation continues!

भारतीय नागरिक सुरक्षा संहिता (बीएनएसएस) की धारा 163 के तहत निषेधाज्ञा लागू होने और पुलिस बलों की मौजूदगी के बावजूद, लक्षित हिंसा, तोड़फोड़ और आगजनी की खबरें सामने आती रहीं।

कदमतला के मुस्लिम निवासी आतंक में जी रहे हैं, जबकि भीड़ (जिनमें से कुछ को क्षेत्र के बाहर से लाया गया है) ने मुस्लिम घरों, व्यवसायों, मस्जिदों और अन्य संपत्तियों पर हमला किया है।

एपीसीआर राष्ट्रीय टीम के दो सदस्यों ने श्री जोगिंदर सिंह (रजिस्ट्रार, कानून) से मुलाकात की जिन्होंने हमें आश्वासन दिया कि जल्द से जल्द कार्रवाई की जाएगी।

एपीसीआर की मांग है कि घटनाओं की जांच के लिए एनएचआरसी द्वारा मौके पर जांच हो. दोषियों के खिलाफ कार्रवाई करने के लिए त्रिपुरा पुलिस के एसपी और डीएम को तत्काल नोटिस जारी हो।

इसके अलावा, इस बारे में स्पष्टीकरण मांगा गया कि कथित पुलिस की मौजूदगी, आश्वासन और कर्फ्यू और निषेधाज्ञा, इंटरनेट बंद होने के बावजूद हिंसा कैसे हुई।

हिंसा के पीड़ितों के लिए मुआवजा न्याय और जवाबदेही के लिए संघर्ष और पर्याप्त मुआवजे का अधिकार सुनिश्चित करना।

Journo Mirror

युवा पत्रकार प्रकाश रंजन के साथ बिहार पुलिस ने की मार-पिटवाई, पीड़ित ने NHRC में दर्ज कराई शिकायत

<https://journalmirror.com/bihar-police-beat-up-young-journalist-prakash-ranjan-victim-lodged-complaint-in-nhrc/>

October 12, 2024

बिहार में युवा पत्रकार प्रकाश रंजन के साथ पुलिस की प्रताड़ना का मामला अब नेशनल ह्यूमन राइट्स कमीशन (NHRC) में भी पहुंच गया है. पीड़ित ने एनएचआरसी में शिकायत दर्ज कर न्याय की मांग की।

मामला वैशाली जिले में स्थित कस्तूरी सराय का है, जहां स्वतंत्र पत्रकार प्रकाश रंजन ने बिहार पुलिस पर बदसलूकी और मार पिटाई करने का आरोप लगाया है।

पीड़ित पत्रकार के अनुसार घटना 02 अक्टूबर दोपहर 2 बजे की है, मैं कस्तूरी सरय स्थित अपने घर पर कुछ साथियों के साथ बैठा था तभी एक सिविल मेटर में सुकी थाने की गाड़ी मेरी चाची के यहां पहुंची।

इस दौरान मैं भी वहां पहुंच गया और चाची से बोला यह सिविल मेटर है आप घबराइए मत, इसी बीच कांस्टेबल अयोध्या पासवान ने पूछा तुम्हारा नाम क्या है? मैंने कहा नाम में क्या है, आप अपना काम करिए।

इतना सुनते ही पुलिसकर्मी ने मेरे साथ बदसलूकी करते हुए मार पिटाई की और जान से मारने की धमकी दी।

National Human Rights Commission
Manav Adhikar Bhawan Block-C, GPO Complex, INA., DELHI -110023

Prakash Ranjan,
Vill-Kasturi Sarai, PO-Chaksaid,PS-Harionchanpur Sukki Patepur,Dist-Vaishali VAISHALI (HAJIPUR) , BIHAR
Dated: 03/10/2024

Dear Prakash Ranjan,
The Commission has received your complaint and it has assigned diary number as
16341/IN/2024 with the following details:-

Complainant Details

Name:	Prakash Ranjan		
Mobile:		Email:	pr712697@gmail.com
Address:	Vill-Kasturi Sarai, PO-Chaksaid,PS-Harionchanpur Sukki Patepur,Dist-Vaishali		
District:	VAISHALI (HAJIPUR)	State:	BIHAR

File Uploaded successfully (Notes_241003_092818.PDF)

Victim Details

Complainant and victim are the same person.

Incident Details

Incident Place:	Kasturi Sarai vaishali	Incident Date:	02/10/2024
Incident Category:	ABUSE OF POWER		
Incident District:	VAISHALI (HAJIPUR)	Incident State:	BIHAR
Is it filed before any Court / State HRC	No		
Incident Details:	I was abused, harassed, mentally tortured, and received life threats from Police Constable Ram Ayodhya Paswan and two others on 02-10-2024 at my village		

इस घटना के बारे में जब मैंने एसपी से शिकायत की तो मेरी बात नहीं सुनी गई. जिसके बाद पीड़ित ने इस सन्दर्भ में राष्ट्रीय मानवाधिकार आयोग (NHRC) में शिकायत दर्ज की है तथा आरोपी पुलिसकर्मियों के खिलाफ कार्रवाई की मांग की है।

इस सन्दर्भ में जब Journo Mirror की तरफ़ से एसपी से बातचीत करने की कोशिश की गई तो वैशाली एसपी के द्वारा फोन कॉल का जवाब नहीं दिया गया।

Kranti Odisha News

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) भारत को उसके 31वें स्थापना दिवस पर हार्दिक शुभकामनाएं

<https://krantiodishanews.in/post/6826>

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तीन दशकों से, एनएचआरसी भारत और दुनिया भर में मार्गदर्शक के रूप में रहा है, वंचितों के लिए आशा की किरण, निर्बलों की आवाज़, और सामाजिक न्याय और मानवाधिकारों की रक्षा और प्रवर्तन के लिए एक चैंपियन रहा है। मानवाधिकारों को बढ़ावा देने, उनकी रक्षा करने, और उनकी रक्षा करने के लिए आपके अथक प्रयासों ने अनगिनत व्यक्तियों और समुदायों के जीवन पर महत्वपूर्ण प्रभाव डाला है।

जैसा कि हम इस मील का पत्थर मनाते हैं, हम मानवता, गरिमा, और न्याय के मूल्यों को बनाए रखने के लिए आपकी अटूट प्रतिबद्धता को स्वीकार करते हैं। एनएचआरसी भारत का कार्य मानवाधिकारों की शक्ति का प्रमाण है जो जीवन को बदलने और एक अधिक न्यायपूर्ण और समतामूलक समाज बनाने में मदद करता है।

पहले स्थापना दिवस समारोह की कुछ झलकियाँ। मानवाधिकारों के महान कारण के लिए आपकी निरंतर सेवा और समर्पण के लिए यहाँ कई साल और हैं! सभी के लिए एक उज्वल भविष्य के लिए मार्ग प्रशस्त करने के लिए धन्यवाद। मानवाधिकार बंधुत्व की जय हो! आपके 31वें स्थापना दिवस और उसके बाद की शुभकामनाएं!